

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 750 of 2018

IN THE MATTER OF:

Peerless Financial Services Ltd.

...Appellant

Versus

Rasoya Proteins Ltd. & Anr.

...Respondents

Present:

For Appellant :

**Mr. Yashvardhan Roy, Mr. S. Sukumaran,
Mr. Bhupesh Kumar Pathak and Mr. Abhishek,
Advocates**

For Respondents :

**Mr. Sameer Malik, Advocate &
Mr. Rajendra K. Bhuta, R.P.**

ORDER

04.01.2019 Mr. Rajendra K. Bhuta, Resolution Professional, who is present in person along with his counsel submits that the amount of Rs. 2.25 lakhs paid to him is sufficient and, therefore, he is not making any further claim. In view of such statement made by Mr. Rajendra K. Bhuta, who is identified by Mr. Sameer Malik, Advocate, we hold that an amount of Rs. 2.25 Lakhs paid by the appellant in favour of Mr. Rajendra K. Bhuta, Resolution Professional be treated as full and final payment and he will not ask for any further amount including fees or charges towards resolution cost.

The impugned order dated 24th October, 2018 stands modified to the above extent. The appeal stands disposed of with the aforesaid observation. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/gc/